

THE CONSTITUTION OF BENCHES w.e.f. 30.10.2025

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter-II of The Rules of The High Court at Patna,1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Acting Chief Justice Hon'ble Mr. Justice Rajesh Kumar Verma	Group-6 Group-7 Group -8 Group-10 Group -16 Group- 30	i)PIL matters ii))Relating to Validity of Acts, Rules & Regulations etc. of Central Government iii)Relating to valid ity of all Acts, Rules & Regulations etc of State Government iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes v) Judicial Service vi) Trade & Commerce –(Works Contract– Tender and Blacklisting) vii) LPA arising from service viii) LPA arising from Education ix) LPA arising from other than service x) Specially Assigned Matters
2.	DB-II (Civil Application Motion Bench)	Hon'ble Mr. Justice Rajeev Ranjan Prasad Hon'ble Mr. Justice Sourendra Pandey	Group -4 Group -8 Group -9 Group-23 Group-33 Group-34 Group- 36 Group-41 Group-53 Group-56 Group-58 Group-55	i) Civil Review (DB) other than Tied up ii) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes iii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iv) Company Appeal (DB) v) MJC (DB) All Matters Except Tied Up vi)Commercial Appellate Division Matters vii) Supreme Court Appeals viii) Cr. Appeal (DB) and All I.As. ix)Cr. Appeal (DB) Hearing Matter from year 2023 onwards x)Cr.WJC (DB)-BCC Act & Habeas Corpus xi) Govt. Appeal (DB) xii) Original Cr. Misc.(DB) xiii) Death reference xiv) Specially Assigned matters.

3.	DB-III (Criminal Application Motion Bench)	Hon'ble Mr. Justice Mohit Kumar Shah Hon'ble Justice Smt. Soni Shrivastava	Group 41 Group-11	i) Cr. Appeal (DB) and All I.As. ii)Cr. Appeal (DB) Hearing Matter from year 2020 to 2022 iii) CAT Matters - Writ & Appeals iv) Specially Assigned matters
4.	DB-IV	Hon'ble Mr. Justice Bibek Chaudhuri Hon'ble Mr. Justice Dr. Anshuman	Group-31 Group- 32 Group-41 Group-56 Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) Hearing Matter From 2011 Year 2019 iv) Govt. Appeal (DB) – Hearing v) Original Cr. Misc.(DB) - Hearing vi) Specially Assigned matters.
5	DB-V	Hon'ble Mr. Justice Nani Tagia Hon'ble Mr. Justice Sanjay Kumar Singh	Group-31 Group- 32 Group-41 Group-56 Group-58	i)Matrimonial Reference ii) Misc. Appeal(DB) iii) Cr. Appeal (DB) Hearing Matter up to Year 2010 iv) Govt. Appeal (DB) – Hearing v) Original Cr. Misc.(DB) - Hearing vi) Specially Assigned matters.
6.	Special Bench (Friday)	Hon'ble the Acting Chief Justice	Group- 13 Group- 35	i)Hearing Matters ii) Request case iii) Specially assigned matters
Civil Benches				
7	SB-I CIVIL	Hon'ble Mr. Justice Anil Kumar Sinha	Group -16 Group -20 Group- 36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (except custom matters) ii) Industrial Disputes(From Year 2021onwards) iii) Supreme Court Appeal iv)Specially Assigned Matter v)Tied up matters
8	SB- II CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group-4 Group- 13 Group-42 Group-37	i)Civil Review non Tied-up matters ii) Service Matter other than education service iii)Or. Cr. Misc. (SJ) iv) Second Appeal up to year 1990 Hearing matter v) Specially assigned matter vi)Tied up matters

9	SB-III CIVIL	Hon'ble Mr. Justice A.Abhishek Reddy	Group-14 Group -17 Group 18 Group -22 Group -19	i)Education Service – From year 2022 to 2023 ii)Land related From Year 2023 onwards iii) Panchayat, Local Self Governance etc. iv) Other Miscellaneous Year 2024 onwards v)Election matters vi) Specially assigned matter vii)Tied up matters
10.	SB-IV CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group-17 Group 22 Group-32 Group - 29	i)Land Related up to Year 2019 ii)Other Misc. up to year 2023 iii)Miscellaneous Appeal (SJ) iv)First Appeal From Year 1996 to 2000- Hearing v)Specially assigned matter vi)Tied up matters
11.	SB-V CIVIL	Hon'ble Mr. Justice Harish Kumar	Group -12 Group -14 Group 24, 25, 26, 27 Group -33	i) Education matters ii) Education Service – From year 2024 onwards iii) Or. C. Misc. (Company Matters) iv)M.J.C Non –Tied Up Matter from year 2022 onwards v) Specially Assigned Matter vi)Tied up matters
12.	SB-VI CIVIL	Hon'ble Mr. Justice Shailendra Singh	Group-17 Group-29 Group- 37	i)Land related Matters From Year 2020 to 2022 ii)First Appeal From Year 2016 onwards iii)Second Appeal (2001 to 2005) Hearing iv) Specially assigned matter v)Tied up matters
13.	SB-VII CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group -33	i) Second Appeal ii)M.J.C Non –Tied Up Matter up to year 2018 iii) Specially assigned matter iv)Tied up matters
14.	SB- VIII CIVIL	Hon'ble Mr. Justice R.C. Malviya	Group-5 Group-29 Group-37	i) Civil Revision ii)First Appeal From Year 2004 to 2015 Second Appeal (1991 to 1995) Hearing iii)Specially assigned matter iv)Tied up matters

15.	SB- IX CIVIL	Hon'ble Mr. Justice S.B.P. Singh	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit Viii) Specially assigned matter ix)Tied up matters
16.	SB-X CIVIL	Hon'ble Mr. Justice Ashok Kumar Pandey	Group-37 Group-29	i)Second Appeal From Year (1996 to 2000) Hearing ii)First Appeal Up to Year 2003 iii)Specially assigned matter iv)Tied up matters
17	SB-XI CIVIL	Hon'ble Mr. Justice Alok Kumar Sinha	Group -14 Group -33	i) Education Service – Up to Year 2018 ii)M.J.C Non –Tied Up Matter from year 2019 to 2021 iii) Specially assigned matter iv)Tied up matters
18	SB-XII CIVIL	Hon'ble Mr. Justice Ajit Kumar	Group -14 Group -15	i) Education Service – From year 2019 to 2021 ii) Retirement benefits iii)Specially assigned matter iv)Tied up matters
Criminal Benches				
19	SB-I Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-46 Group-43 Group- 47 Group- 48	i) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v)Specially assigned matter vi)Tied up matters
20	SB-II Criminal	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group-46	i)Anticipatory Bail (C.D. ,Old Cases & Fresh Case arising out of same FIR) ii)Specially assigned matter iii)Tied up matters
21	SB-III Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group 21 Group-42, 43 & 44 Group- 50 Group-43 Group-57	i)Environment Related ii)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year up to 2020 iii) Others iv)Criminal Appeal under J.J.Act,2015 v) Govt. Appeal (SJ) vi) Specially assigned Matter vii)Tied up matters
22.	SB- IV Criminal	Hon'ble Mr. Justice Purnendu Singh	Group-45	i) Criminal Quashing ii)Specially assigned matter iii)Tied up matters

23.	SB-V Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group-46 Group-43	i) Anticipatory Bail (Fresh, CD & Old Matters) All Anticipatory Bail matters arising out of Bihar prohibition & Excise act, 2016 ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Specially assigned matter iv) Tied up matters
24.	SB -VI Criminal	Hon'ble Justice Smt. G. Anupama Chakravarthi	Group- 20 Group-42, 43 & 44	i) Industrial Disputes – up to year 2020 ii) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2021 to 2022 iii) Specially assigned matter iv) Tied up matters
25.	SB-VII Criminal	Hon'ble Mr. Justice Arun Kumar Jha	Group-52 Group-49 Group-54 Group-59	i) Criminal Revision year 2022 onwards ii) Cr. Misc. Transfer iii) Criminal Writ from Year 2022 onwards iv) Special Leave to Appeal
26.	SB-VIII Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-52 Group-54	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From year 2023 to 2024 ii) Criminal Revision from Year 2019 to 2021 iii) Criminal Writ from Year 2018 to 2021 iv) Specially assigned Matter v) Tied up matters
27.	SB-IX Criminal	Hon'ble Mr. Justice Alok Kumar Pandey	Group-42, 43 & 44 Group-54	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2025 onwards ii) Criminal Writ up to 2017 iii) Specially assigned matter iv) Tied up matters
28.	SB- X Criminal	Hon'ble Mr. Justice Sunil Dutta Mishra	Group- 46 Group-52	i) Cancellation of Bail ii) Criminal Revision up to year 2018 iii) Specially assigned matter iv) Tied up matters
29.	SB-XI Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group- 46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially assigned matter iv) Tied up matters
30.	SB-XII Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-46	i) Regular Bail (C.D. ,Old Cases & Fresh case arising out of same FIR ii) Specially assigned matter iii) Tied-up matters

31.	SB-XIII Criminal	Hon'ble Mr. Justice R. P. Mishra	Group-46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) All Regular Bail matters arising out of Bihar prohibition & Excise act, 2016 ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters
-----	------------------	----------------------------------	--------------------------	--

Mentioning of Division Bench Matters before Motion Bench

1. All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.

Mentioning of Single Bench Matters before Motion Bench

2. All motions and mentioning of Single Judge. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .

3. All matters would be listed as per roster. Tied-up and part-heard matters will be listed on Friday in 2nd half before the respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied-up of the Bench Concerned / Roster of the subject matter.